

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22620/2026
[Arising out of impugned final judgment and order dated 27-05-2026
in WP No. 20225/2026 passed by the High Court of Judicature at
Madras]

THE SECRETARY TO THE GOVERNMENT

Petitioner(s)

VERSUS

K. SURYA ALIAS K. SURYA PRASANTH & ORS. Respondent(s)
IA No. 187711/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 187712/2026 - EXEMPTION FROM FILING O.T.

Date : 13-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Prashanto Chandra Sen, A.A.G.
Ms. Jayasree Narasimhan, AOR
Mr. Siddheesh Yadav, Adv.
Mr. R Sarbeshvaran, Adv.
Ms. Rajlakshmi Singh, Adv.
Mr. Uday Bhatia, Adv.

For Respondent(s) : Mr. P. V. Yogeswaran, AOR
Mr. Ashish Kumar Upadhyay, Adv.
Mr. Y. Lokesh, Adv.
Mr. V. Kandha Prabhu, Adv.
Ms. Dhatri Singh, Adv.
Ms. Maitri Goel, Adv.
Mr. Guneswaran Pv, Adv.
Ms. Hari Preethi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable after four weeks.

Learned counsel on caveat appears for the
respondent No. 1. He prays for and is granted four
weeks' time to file counter affidavit.

In the meantime, the effect and operation of the impugned order passed by the High Court shall remain stayed.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR